

Film Festival Expenses (till 24.11.2011)	Amount (Rs. in lakhs)
Boarding & Lodging Expenses	67.90
Traveling expenses of delegates	141.63
Hire of computers	2.25
Hire of professionals	2.00
Organisation expenses	12.76
License fee	10.18
Printing & Stationery	1.84
Indian Premiers Expenditure	0.34
Expenditure on Short Film Centre	2.56
Decoration expenses	27.20
Honorarium to festival Executives	0.22
Photography, Videography expenses	0.02
Fireworks	0.99
General lighting & Lighting of Heritage Building	1.14
Venue Construct, Sound & Light	4.38
Advertisements	7.22
Hire of Equipment	1.24
Expenses towards various meetings	1.89
Fuel for requisitioned vehicles	1.29
Temporary illumination of circles	0.76
Total	287.81

Phasing out of analogue cable TV

684. SHRI T.M. SELVAGANAPATHI: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether it is a fact that Government had taken a decision to phase out analogue cable TV by 2014;

(b) if so, the details thereof;

(c) whether it is also a fact that by 2014, all the analogue cable TV would be replaced by digitalized TV; and

(d) if so, the details therefore?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI CHOUDHURY MOHAN JATUA): (a) to (d) The Government has taken a decision to introduce digitalization with addressability in the Cable TV services in the country in a phased time bound manner, leading to complete switch off of analog cable TV services by 31st December, 2014. This will be implemented in four phases. In the first phase, all four metros will be shifted to digital addressable systems by 30th June, 2012. The next phase will include 38 cities with a population greater than one million by 31st March, 2013. All other urban areas (Municipal corporations/municipalities) except cities/towns/area covered in Phase-I and Phase-II will undergo digital transition by 30th September, 2014 and the remaining areas by 31st December, 2014. A notification to this effect has also been issued by the Ministry on 11.11.2011 to make it obligatory for every cable operator to transmit or re-transmit programmes of any channel in an encrypted form through a digital addressable system from the date specified for each phase, which is available in the Ministry's website at www.mib.nic.in.

Misleading advertisements in print and electronic media

685. SARDAR SUKHDEV SINGH DHINDSA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Government proposes to set up a body equipped with penal powers to deal with misleading advertisements in print and electronic media; and

(b) if so, the status of the proposal?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI CHOUDHURY MOHAN JATUA): (a) and (b) No such proposal is under consideration. However, so far as print media is concerned, the Press in India is free from Government control. In pursuance of the policy to uphold the freedom of the press, the Government does not interfere in its functioning. Press Council of India (PCI) - a statutory autonomous body has been set up under the Press Council Act, 1978 with twin objectives of preserving the freedom of press and for maintaining and improving the standards of newspapers and news agencies in India and to inculcate principles of self-regulation